



13.09.2011

Present: Mr.Kamal Sawhney, Adv. for the Appellant/Revenue.
Mr.M.S.Syali, Sr.Adv. with Ms.Mahua Kalra, Ms.Husnal Syali
and Mr.Rahul Sateeja, Advocates for the
Respondent/Assessee.

CM No.5571/2011 (for Condonation of Delay of 473 days in re-filing the appeal)

There is a delay of 473 days in re-filing the appeal. The only explanation given is that the paper book was sent to the Department as there was an objection raised regarding the dim annexures.

We fail to appreciate that it took one and half years to type the annexures.

This is hardly a reason on the basis of which the delay ought to be condoned.

We are informed by learned counsel for the respondent/assessee that a fresh order has already been passed by the assessing officer and thus the appeal has become infructuous.

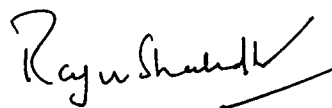
We had given time to learned counsel for the appellant/revenue, but he has still not been able to get any information from the Department.

Dismissed.

+ ITA No.542/2011

* Dismissed in view of what we have observed aforesaid.


SANJAY KISHAN KAUL, J.


RAJIV SHAKDHER, J.

SEPTEMBER 13, 2011
dm

- Fresh Review Petition 242/12 filed for seeking review of order dt 13/9/11

- Fresh CM 6732/12 filed for seeking Condonation of Delay of 50 days